

(c) During the current session of the Rajya Sabha.

(d) Yes.

(e) The State Governments have been consulted on the proposed legislation.

L. I. C. INVESTMENTS

1244. SHRI M. K. MOHTA : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that the Life Insurance Corporation investments in the private sector has considerably declined during 1968-69 ;

(b) if so, the extent to which those investments declined during 1968-69 as compared to the previous year, and the reasons therefor ;

(c) the loss suffered by Government as a result thereof ; and

(d) the steps taken by Government in this regard ?

THE MINISTER OF SUPPLY AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR) (a) and

(b) The percentage of funds invested by L. I. C. in the private sector on 31-3-1968 and 31-3-1969 was 19% and 17.8% respectively. The slight decrease was due to (i) heavier investments, as a matter of policy, in the public and co-operative sectors (ii) subdued activity in the new floatations in the share market and (iii) paucity of scrips.

(c) and (d) Do not arise.

RESERVATION OF SEATS IN MEDICAL COLLEGES

1245. SHRI S. A. KHAJA MOHI-DEEN : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

(a) whether Government have recently sent a suggestion to the State Governments to reserve some seats in Medical Colleges for students who are prepared to serve in rural areas, after passing the M. B. B. S. examination ; and

(b) if so, the reaction of the State Governments thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS,

HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) Yes.

(b) It is for the State Governments to consider the suggestion on the basis of their requirement of doctors. No communication has been received from the State Governments indicating their reaction to the suggestion.

LANDS FOR GOVERNMENT EMPLOYEES

1246. SHRI S. A. KHAJA MOHI-DEEN : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) whether Government have chalked out any programme for the allotment of land to Government employees to relieve the pressure on Government housing ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) and (b) At present 50% of the plots developed for allotment to persons in the middle income group are reserved for salaried persons, including Government employees, in that income group. A similar reservation is proposed to be made for the allotment of land in the low income group.

Plots under the Low and Middle Income Groups are allotted by the drawal of lots at pre-determined rates. Due publicity is given regarding the details of the plots etc., in the local press, as and when plots are available for allotment.

A. G., TAMIL NADU

1247. SHRI M. RUTHANASWAMY : Will the PRIME MINISTER be pleased to refer to the answer to Unstarred Question No. 693 given in the Rajya Sabha on the 13th May, 1969 and state :

(a) whether the Staff of the Office of the Accountant General Tamil Nadu were withdrawn from the Office of the Commissioner of Civil Supplies, to the Tamil Nadu Government during 1967-69 ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) and (b) The necessary information is being collected and will be laid on the Table of the House as early as possible.

THIRTYFOUR STOREYED BUILDING AT TOWN HALL, NEW DELHI

1248. SHRI V. K. SHEJWALKAR :
SHRI HUNDAR SINGH BHANDAR :

Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that the New Delhi Municipal Committee has decided to put up a 34 storeyed building in Town Hall Complex at an estimated cost of about Rupees 3 crores ;

(b) if so, whether it is also a fact that the Lt. Governor of Delhi Administration, has accorded the administrative approval to this project on behalf of the Delhi Administration without getting the proposal examined from the concerned Department of the Delhi Administration ;

(c) if so, the reasons therefor ; and

(d) whether the Lt. Governor has given his consent that he will lay the foundation stone of this highest building in the city ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) Yes.

(b) The New Delhi Municipal Committee were asked by the Lt. Governor to write to the Delhi Administration for according approval.

(c) Does not arise.

(d) No.

EXPLORATION OF MINERAL OIL

1-49. SHRI C. BARBORA : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether in view of the fact that exploration of mineral oil and gas is going on in Gujarat and Assam regions, the officers of ONGC functioning from Baroda and Dehradun find practical

difficulty in the exploration work, particularly in Assam ; and

(b) if so, whether Government propose to shift the Dehradun office of the ONGC to Assam ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI R. CHAVAN) :

(a) No.

(b) Does not arise.

EXCISE ZONES IN ASSAM

1250. SHRI G. BARBORA : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that the Government of Assam as well as the Tea Industry in the State have emphasised the need for re-organising the excise Zones in Assam in the light of continued loss of revenue to the State and dwindling prosperity of the Industry ; and

(b) if so, what measures are proposed to be taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) Yes, Sir.

(b) The recommendations of the Tea Board for reclassification of excise zones have been received and the same are under consideration of the Government.

MEMORANDUM FROM COOPERATIVE CREDIT SOCIETIES

1251. SHRI A. P. CHATTERJEE : Will the PRIME MINISTER be pleased to state :

(a) whether Government have received any Memorandum regarding the grievances of the members of Co-operative Credit Societies and Banks following the order of the Reserve Bank to deposit a sizeable portion of their time and demand liabilities with the Reserve Bank of India ;

(b) if so, the main points of Memorandum ;

(c) whether Government have considered the Memorandum ;

(d) if so, the findings of Government ; and

(e) if the answer to part (c) above is in the negative, when the Memorandum is likely to be considered by Government ?